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CENTRAL ADMINISTRATIVE TRIBUNAL: NEW DELHI  
(PRINCIPAL BENCH)

D.A.NO. 476/1988

Date of decision: 5-5-1988

R.D.Mathur. ..

.. Applicant

(Sri B.B.Raval, Advocate for Applicant)

v.

Union of India and others.

.. Respondents.

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CORAM:

The Hon'ble Mr. Justice K.S.Puttaswamy  
Vice-Chairman (J)

ORDER

Applicant in person. In this application made under Section 19 of the Administrative Tribunals Act, 1985 ('the Act') the applicant has challenged order No.14/88/PERG.8 dated 3-3-1988 (Annexure-C) transferring him from Delhi to Tezpur. Sri R.D.Mathur submits that this order of transfer has itself been cancelled and he has been retained at Delhi. In this view, the challenge of the applicant to the impugned order no longer survives for consideration. I, therefore, reject this application as withdrawn by the applicant, at the admission stage, without notices to the respondents.

*K.S. Puttaswamy*  
(K.S.PUTTASWAMY) 5/5/88  
VICE-CHAIRMAN.